

श्री शरद यादव : महोदया, मैं कम्पनी अधिनियम, 1956 को धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों का एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :

I (क) 1988-89 के वर्ष के लिए सेन्ट्रल काटेज इंडस्ट्रीज कारपोरेशन आफ इंडिया लिमिटेड, नई दिल्ली का वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उन पर भारत के नियंत्रक-महालेखापरीक्षक की टिप्पणियों सहित ।

(ख) उपयुक्त प्रतिवेदन को स्वीकार करते हुए सरकार द्वारा विवरण ।

[पुस्तकालय में रखी गई । (क) और (ख) के लिए देखिये संख्या एल०टी० 643/90]

II. (क) 1988-89 के वर्ष के लिए माइनर फूड इंडस्ट्रीज (इंडिया) लिमिटेड नई दिल्ली का 24वां वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन और उन पर भारत के नियंत्रक-महालेखापरीक्षक की टिप्पणियों सहित ।

(ख) कपनों के कार्यकरण की सरकार द्वारा समीक्षा ।

(ग) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों की दशति वाले विवरण (अंग्रेजी तथा हिन्दी में) ।

[पुस्तकालय में रखी गई । (क) से (ग) के लिए देखिये संख्या एल०टी० 642/90]

III. निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) —

(क) (i) 1988-89 के वर्ष के लिए इंडियन जूट इंडस्ट्रीज रिसर्च एसोसिएशन, कलकत्ता का वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित ।

(ii) एसोसिएशन के कार्यकरण की सरकार द्वारा समीक्षा ।

(iii). ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों की दशति वाला विवरण ।

[पुस्तकालय में रखी गई । (i) से (iii) के लिए देखिये संख्या एल० टी० 644/90]

IV (i) 1 मई, 1988 से 31 मार्च 1989 तक की अवधि के लिए हस्ताक्षर नियति सर्वोच्च परिषद, नई दिल्ली का वार्षिक प्रतिवेदन और लेखे, लेखाओं पर लेखापरीक्षकों के प्रतिवेदन सहित ।

(ii) परिषद के कार्यकरण की सरकार द्वारा समीक्षा ।

[पुस्तकालय में रखी गई । (i) और (ii) के लिये देखिये संख्या एल०टी० 645/19]

MESSAGE FROM THE LOK SABHA

Constitution (Sixty-fifth Amendment) Bill, 1990

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Sixty-fifth Amendment) Bill, 1990, which has been passed by Lok Sabha at its sitting held on the 5th April, 1990, in accordance with the provisions of article 368 of the Constitution of India."

Madam, I lay a copy of the Bill on the Table. (Interruptions)

REG. ALLEGED TAPPING OF TELEPHONES OF POLITICAL LEADERS

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN) : Mr. Salve... (Interruptions) Let Mr. Salve speak... (Interruptions) I am calling Mr. Salve. Please sit down. (Interruptions). Please let Mr. Salve speak.

SHRI N. K. P. SALVE (Maharashtra): Madam, I want to draw the attention of the House... (Interruptions) I want to draw attention to a matter of urgent public importance. Madam, a very alarming situation has arisen... (Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): Because of you. (Interruptions)

SHRI N. K. P. SALVE: Serious allegations have been made by no less a person than Mr. Chandra Shekhar belonging to the ruling party. Madam, I call the situation alarming for the very simple reason that Mr. Chandra Shekhar is not a halfpenny tuppenny person. He was stripped out of the contest of Prime Ministership... (Interruptions)

It is for them to decide... (Interruptions)

SHRI DIPEN GHOSH (West Bengal): They had passed the Postal Act. They do not have the cheek to... (Interruptions) It is we who annulled that amendment. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): The Chairman has allowed him. Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA (West Bengal): It is beyond rules to refer to Mr. Chandra Shekhar by name. He does not belong to this House. Therefore, Mr. Chandra Shekhar cannot be referred to by name. He does not belong to this House.

SHRI VISHVJIT P. SINGH: His telephone is tapped. That is my information.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): The rule says that he cannot refer only if an allegation is made. (Interruptions) Let me read the rule to you. (Interruptions) I am reading the rule. (Interruptions)

SHRI GURUDAS DAS GUPTA: Don't say this. You have been tapping our telephones. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly sit down.

SHRI N. K. P. SALVE: Madam, I do not refer to Mr. Chandra Shekhar as a Member of Parliament. I refer to Mr. Chandra Shekhar as one of the leaders.

SHRI DIPEN GHOSH: I should be allowed to speak.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): First allow him to speak.

SHRI V. GOPALSAMY: I am on a point of order. Madam, Mr. Salve has brought to the notice of this House a very important matter. I agree with him. But when I moved a Private Members' Bill to eradicate this pernicious and malicious thing, it is the Congress Party which opposed it. Now they have no moral right to speak about it.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): There is no point of order. I am reading the rule. It is Rule No. 238A. It says:

"No allegation of a defamatory or incriminatory nature shall be made by a Member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman."

He is not making any allegation against Mr. Chandra Shekhar. He wants to make a statement. So, I am ruling out the point of order. The Chairman has given him permission. I am calling Mr. Salve to speak. (Interruptions)

SHRI N. K. P. SALVE: Madam, I would like to make it clear at the outset that we did not ever support bugging or tapping. We did not... (Interruptions)

SHRI DIPEN GHOSH: You had got the law amended.

SHRI V. GOPALSAMY: You have no moral right to speak about it.

SHRI N. K. P. SALVE: I want to submit further that, in fact, the

allegations of tapping were made in a State where the Congress Party was not in power and authority. I am referring to Karnataka. Let us put the record straight, Mr. Gopal-samy. In this very House, very serious allegations were made about telephone tapping in the State of Karnataka.

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): You cannot discuss the States here. Madam, he is referring to the State of Karnataka. He is referring to a State.
(Interruptions)

SHRI N. K. P. SALVE: Madam, I am referring to the very serious allegations made, not by us, but by one of the leaders of the Opposition itself against bugging and tapping of the telephones in Karnataka. (Interruptions) I want to remind the House that the then Prime Minister, Rajiv Gandhi, made a categorical statement... (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly allow Mr. Salve to speak. (Interruptions) Kindly sit down. Let Mr. Salve speak.

SHRI N. K. P. SALVE: Madam, let us look at this matter a little more objectively, a little more seriously. All that I want to submit is that when the allegations were made against the Chief Minister of a State which was not ruled by my Party, at that stage, Madam, the then Prime Minister Rajiv Gandhi made a categorical statement that so far as the Central Government is concerned, we have not done it and we do not know anything about it. I want to reiterate, Madam, that my Party does not—I repeat does not—believe... (Interruptions)... we do not believe in tapping of telephones or bugging of telephones. (Interruptions) Madam, I submit that the whistle which has been blown by a distinguished leader of the ruling party creates a very grievous and serious alarm because his allegations... (Interruptions)... allegations constitute an allegations of an act of blatant sub-

version not only of the Constitutional rights but also blatant subversion of the cardinal rules of democracy itself. It will be the beginning of the end of democracy.

(Interruptions)

SHRI DIPEN GHOSH: You have realised the cardinal rules only after going to the side. The price is too much that you have to pay for this. (Interruptions) The price was too much to realise this cardinal rule.

(Interruptions)

SHI N. K. P. SALVE: Madam, what is the allegation? The allegation is that the telephones of 27 politicians have been tapped. I have no doubt in my mind whatsoever that if this allegation is correct... (Interruptions)... Even Mr. Gopalsamy's telephone might have been tapped. (Interruptions) Madam, it is well-known that they are not very happy with Dr. Karunanidhi. So, Mr. Gopalsamy, don't try to be more loyal than the King. I will advise you. (Interruptions) I do not know even about Mr. Dipen Ghosh who is talking so much. We do not know...

SHRI V. GOPALSAMY: When you were in power, your Government was also bugging my telephone.
(Interruptions)

SHRI N.K.P. SALVE: Mr. Dipen Ghosh, you do not understand. Even if Atalji's telephone is tapped, you do not know all that; that will go.

SHRI DIPEN GHOSH: Mr. Salve, I understand. It was you who opposed that amendment to the Telegraph Act.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): It is Mr. Salve's maiden speech. Don't interrupt him.

SHRI V. GOPALSAMY: My telephone was tapped by his Government when they were in power.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Don't interrupt him. Let him finish.

SHRI N. K. P. SALVE: Madam, this is a very serious matter. If it is

not thoroughly enquired into in an honest and a forthright manner, I want to submit to my friends of all sections of the House that we would be succumbing to an extremely dangerous move, a move which will some day recoil on anyone of us, we do not know. Therefore, Madam, I want to submit that any CBI or such enquiry is a hogwash. *(Interruptions)* We know very well ... *(Interruptions)* ... and they have been complaining... *(Interruptions)* We know in advance what the CBI is going to tell them, and in a serious matter like this, we will not be satisfied with a lollipop. *(Interruptions)*

SHRI P. K. KUNJACHEN (Kerala): Have you faith in CBI or not?

SHRI N. K. P. SALVE: Madam, I am afraid... *(Interruptions)* ... the point I am raising is not being taken seriously... *(Interruptions)*

I am afraid that the debate is not being taken seriously by a section of the House who may some day be the victims of this very pernicious act. *(Interruptions)*. To put the record straight, I want to tell the gentlemen and the solitary charming lady, who is interrupting the point that I am making, that we are against bugging, that we are against tapping and that if this allegation has been made... *(Interruptions)*.

Madam, I want to submit, therefore, that we people who have been in politics for long we know how these things go about. Therefore, I want to submit that we will not be satisfied with the lollipop which the CBI might want to give us in this matter. Madam, the certificate of the CBI might be useful to the Government. But the certificate of CBI to this Government is of no use to us. I want to make it clear. The CBI will give the certificate which Mr. Mufti Mohammad Sayeed will want it to give. It is essential, therefore, let the Prime Minister come on the floor of this House... *(Interruptions)*. The Prime Minister is talking of value-based politics. He is talking of moral authority. We

admit that he has the highest authority. But he should come on the floor of this House because we are involved and we do not know which one of us will be the victim. Therefore, Madam, let him come to the House and make a statement similar to the one which was made by the earlier Prime Minister, that he categorically denies that his Government has done any such thing.

SHRI V. GOPALSAMY: Madam, he is misleading the House. The then Minister made a statement defending the practice on the floor of this House, when a Bill was moved... *(Interruptions)*.

SHRI N. K. P. SALVE: I am afraid, Mr. Gopalsamy will have to go and check up the record.

SHRI V. GOPALSAMY: Madam, it is on record. He opposed and his party opposed the Bill. Madam, he is misleading the House.

SHRI N. K. P. SALVE: Madam, the law that was passed by this House has its own place. The crucial question is have any politicians telephones been tapped? Was ever an allegation made of such a thing having been done when we were sitting on that side of the House? No, not even an allegation was made that there were any politicians whose telephones were tapped. I repeat it a hundred times.

SHRI V. GOPALSAMY: My telephone was tapped. My postal mail was intercepted. I made this charge I substantiated my charge with evidence and with documentary evidence I proved my charge. Your government did that. My mail was intercepted. My phone was tapped. I proved all this on the floor of the House *(Interruptions)*. I proved this, Mr Salve, I proved my charge that my mail was intercepted and my telephone was tapped by your Government. I proved this charge on the floor of this House and said what you were doing. You have now no moral right to say...

SHRI N. K. P. SALVE: I will come to what Mr. Gopalsamy says.

SHRI V. GOPALSAMY: I substantiated my charge with evidence on the floor of this House. Your party was the ruling party then.

SHRI N. K. P. SALVE: Madam, I welcome what Mr. Gopalsamy has said. (Interruptions).

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly let Mr. Salve finish.

SHRI V. GOPALSAMY: If you want to see the evidence again, I shall produce the documentary evidence here. I substantiated my charge, Mr. Salve, your Government did that. (Interruptions)

SHRI N. K. P. SALVE: Mr. Gopalsamy, by now you have become a senior parliamentarian. Observe some rules. Observe some discipline. Please sit down. (Interruptions)

SHRI V. GOPALSAMY: You were in the Government. What were you doing then, Mr. Salve? (Interruptions) I substantiated my charge of interception of my mail and tapping of my telephone. What were you doing? (Interruptions) I substantiated my charge with documentary evidence. (Interruptions)

SHRI N. K. P. SALVE: Madam, I deplore... (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly permit Mr. Salve to speak. (Interruptions)

SHRI N. K. P. SALVE: Madam, I totally deplore... (Interruptions) if Mr. Gopalsamy's telephone was ever tapped, *inter alia*, because he never had been politically so important for tapping and the only time he did become important... (Interruptions)

SHRI V. GOPALSAMY: Fortunately, I was not a Member of the Congress.

SHRI N. K. P. SALVE: The only time you did become important ... (Interruptions) Mr. Gopalsamy was never important politically until he went to Sri Lanka. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: Madam. I am on a point of order. (Interruptions)

SHRI DIPEN GHOSH: Let him complete his mention. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is not being allowed to complete. (Interruptions).

श्री सत्य प्रकाश मालवीय : उपसभाध्यक्ष महोदया, मेरा व्यवस्था का प्रश्न है। मेरा व्यवस्था का प्रश्न यह है कि स्पेशल मेशन के संबंध में जो परिपटी है उसमें लिखा हुआ है कि अधिक से अधिक एक सदस्य उस पर तीन मिनट बोलेंगे। साढ़े 11 बजे इनका स्पेशल मेशन शुरू हुआ था, अभी तक चल रहा है... (व्यवधान)

SHRI N. K. P. SALVE: Madam, they cannot throttle our voice. (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: Mr. Salve, let me make my point of order. Kindly take your seat. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let Mr. Malaviya complete what he is saying, Mr. Salve.

SHRI N. K. P. SALVE: I am sorry.

SHRI SATYA PRAKASH MALAVIYA: My point of order is this. According to the conventions of the House and also according to the procedures laid down, no Member, when he is allowed to make his Special Mention, can take more than three minutes. Mr. Salve started his speech at 11.30. My point of order is, are you going to allow a fullfledged debate on this? When you called Mr. Salve to speak, you informed the House that Special Mentions were going to be taken up. Therefore, I would request you to kindly ask Mr. Salve to finish his special Mention.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): How can I ask him to finish unless he is allowed to speak? (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: He has spoken. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let me give my ruling. If the House allows him to speak without interruption, we can have a look at the time. You know what happened. All of you were present. I cannot ask him to sit down unless he has finished. Let him finish without interruption. (*Interruptions*)

SHRI VIREN J. SHAH (Maharashtra): Madam, is he aware of the statement of the former President, Giani Zail Singh... (*Interruptions*)

SHRI N. K. P. SALVE: Madam, I would have concluded if I had not been interrupted. I had no intention of taking such a long time. But I am anguished. I am distressed. What has happened to Mr. Gopalsamy? He is a dear friend of mine. But it does not mean that he becomes politically important. (*Interruptions*) Madam, I am submitting for your consideration. (*Interruptions*) If the whole exercise is not purely an exercise in sheer futility, if the whole exercise is not plenty of sanctimonious humbug, so far as this matter is concerned let the Prime Minister come to the floor of the House—because any one of us is likely to be involved into it—and make a categorical statement that whatever allegations which have been made about bugging and tapping are plenty of nonsense. This one thing.

Secondly, Madam, it is absolutely important that before such a statement is made by the Prime Minister he had a proper dialogue because the gentleman who has made the allegations is not willing to have been a dialogue with the CBI. So, is it not the easiest way for the CBI to say that they went to the gentleman to find out which are the 27 people, what is the source of his information, but he refused to cooperate? That will be the easiest way to get out of it. The matter is very serious and has to be looked into its depth. Therefore, it is essential that the Prime Minister comes

an makes the statement and while making statement it is absolutely essential for him to tell us the basis of this kind of an allegation for it is an allegation made by one of his very senior leaders who was likely to be his contestant and was kicked out of the contest. The 'Illustrated Weekly' carries a heading, "Chandra Shekhar blows the whistle". If this is the whistle, it is a whistle of alarm and if you are not awakened, maybe, in our petty political squabbles we would be frittering away our extremely valuable constitutional democratic right. That is my statement.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Shri Dipen Ghosh.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam,....

(*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Yes, Mr. Dipen Ghosh.

SHRI SURESH KALMADI (Maharashtra): You cannot make the Leader of the House to sit down. (*Interruptions*). These are not good manners. This is improper. Shri Dipen Ghosh has no right to ask the Leader of the House to sit down. (*Interruptions*). The CPM is supporting the Government, but he cannot ask him to sit down. They might be supporting the Government, but Shri Gurupadaswamy should not bow down.

(*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am aware that the Leader of the House has the precedence but he yielded to Mr. Ghosh. That is why he sat down.

SHRI SURESH KALMADI: He was made to sit down.

SHRI DIPEN GHOSH: I did not make anybody sit down.

SHRI N. K. P. SALVE: We abide by whatever you rule, but it will have to apply to every section of the House. If you convert the special

mention into a debate, kindly see the risk of converting the entire special mention into a special debate. (*Interruptions*)

SHRI DIPEN GHOSH: Madam, I did not ask the Leader of the House to sit down. I dare not.

SHRI SURESH KALMADI: You allowed the Leader of the House to speak. You cannot allow him to speak first. (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Shri Salve has a point of order.

SHRI N. K. P. SALVE: Madam, I am on a point of order. We will abide by whatever your ruling is, but your decision cannot apply only to one section of the House. If you decide that you are going to allow Members on that side to speak on a special mention, equally it will be the right of my party to make a demand to speak.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will allow some of the Members to speak.

SHRI N. K. P. SALVE: Then it will be a debate. Kindly imagine the predicament you are inviting for yourself. You are virtually converting it into a debate and it will go up to 2.30. Then you have to allow our Members also.

THE DEPUTY CHAIRMAN: I will allow not all but some Members.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): I stand on a point of order. (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am permitting everybody to speak (*Interruptions*)

12 Noon

SHRI CHATURANAN MISHRA (Bihar): Madam, I am on a point of order. According to me, the rule is quite clear that three minutes will be there for the Special Mention, but there is no provision for shouting and counter-shouting. Will you do that, please, so that the House can run smoothly? That is my submission.

श्री संयद सिन्ने रजी : महोदया, हम हाऊस का कंवेशन यह है कि स्पेशल

मेशन को डिबेट में कंवर्ट नहीं किया जा सकता है। दूसरी बात यह है कि अगर कोई सदस्य अपने आप को स्पेशल मेशन से एक्सेसिएट करना चाहता तो है वह कह सकते हैं कि आई एंसासिएट माईसेल्फ विद दी स्पेशल मेशन। कोई भी आगूमेंट स्पेशल मेशन के खिलाफ सदन में नहीं दिया जा सकता है। यदि इस प्रकार के कंवेशन को तोड़ा जाएगा तो हाऊस का चलना बहुत दिक्कततलब हो जाएगा। इसलिए कृपया स्पेशल मेशन को इसी स्थान पर खत्म करें। आज और भी बहुत सारे स्पेशल मेशन लिये जाने हैं। इस महत्वपूर्ण प्रश्न पर प्रधान मंत्री को सदन में आना चाहिए। उनके खिलाफ और उनका सरकार के खिलाफ एलीमिनेशन लगाये गये हैं, उबका उनका जवाब देना चाहिए।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have heard your point of order. I have used my discretion to allow the Members to speak. As soon as Mr. Ghosh finishes, I will call you.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): All right. After Mr. Ghosh.

SHRI DIPEN GHOSH: Madam, I am thankful to you...

SHRI M. M. JACOB (Kerala): Madam, the names have not been mentioned. We want to know if Rajya Sabha Members are involved in it. That is a major issue before us. We want to know whether the telephone of any Member of the Rajya Sabha is being tapped or bugged. We want a statement on that.

(*Interruptions*)

SHRI V. NARAYANSAMY (Pondicherry): We want the names of persons...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let Mr. Ghosh speak. I am not allowing you.

SHRI S.K.T. RAMACHANDRAN I am on a point of order. Please allow me. My point of order is as to whether Mr. Ghosh is supporting us or opposing us.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): There is no point of order.

SHRI S. K. T. RAMACHANDRAN: Madam, the point of order comes now.... The point of order is there...

SHRI RAOOF VALIULLAH (Gujarat): He can only associate with the Special Mention. He cannot dissociate himself. This is the clear convention of the House. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have heard your point of order.

SHRI S. K. T. RAMACHANDRAN: Just a minute, please. Unless he is a member of the Cabinet unless he is a Minister, he cannot come to the rescue of the Government. Otherwise he should support us.

THE VICE-CHAIRMAN SHRI-MATI JAYANTHI NATARAJAN): I rule it out. I have allowed him to speak... Kindly let him speak.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): On a point of order.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): No more points of order.

SHRI DIPEN GHOSH: Madam I, am thankful to you.....

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly let him finish. Let the House function. Under what rule is your point of order?

SHRI DIPEN GHOSH: You are all senior members. You are all aware that it has happened earlier. A whole day has been devoted to one Special Mention.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, Mr. Ghosh has just now said that one full day was spent on one Special Mention.

SHRI DIPEN GHOSH: Yes.

SHRI VISHVJIT P. SINGH: Is that what you want today?

SHRI DIPEN GHOSH: Two full days were devoted... *(Interruptions)*

THE VICE-CHAIRMAN (SHRI-

MATI JAYANTHI NATARAJAN): Let Mr. Ghosh speak first

SHRI DIPEN GHOSH: Madam, I dissociate myself with the noise that they have been created, but I associate myself with the issue which Mr. Salve has raised. It is really condemnable if bugging of telephones is continuing in respect of political leaders, as alleged in certain quarters. Previously there was such an allegation and we did not mind asking the Government to enquire into such an allegation and find out the truth and stop such uncivil authoritarian practice. Madam, already there was a statute, the Indian Telegraph Act, as you know, and there is the Indian Post Offices Act also. There were provisions enabling the Government to interfere with the privacy of the individual taking recourse to telecommunications or postal communications. At a point of time there was an amendment brought by the then Government, the previous Government, to make it further harsh, further strict taking upon itself the power to interfere with and intercept the letters articles and other things sent through the postal system. We wanted to scruap that amending Bill. We opposed it because we are for the democratic rights of the people, we are opposed to interference with the individual's privacy. My colleague, Mr. Gopalsamy, had brought a Private Member's Bill seeking amendment to the Indian Telegraph Act so that the Government could not interfere with the privacy of the individual. We supported it but, unfortunately, the Members belonging to the then ruling party, including Mr. Salve and those people who are making their voice hoarse now, opposed that Bill.

SHRI SYED SIBTEY RAZI: Madam, the point here is not this. The point is the practice being indulged in by the present Government.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will not allow a dialogue. Kindly let him proceed... *(Interruptions)*...

SHRI SYED SIBTEY RAZI: He is trying to drift away from the main issue. Telephones of 27 leaders of political parties have been bugged by this Government.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly let him finish... (*Interruptions*)...

SHRI DIPEN GHOSH: Mr. Sibtey Razi knows. If it is true that the telephones of 27 important political leaders were bugged, that they were bugged according to the Act which we wanted to amend and which they opposed...

(*Interruptions*)

SHRI VITHALRAO MADHAVRAO JADHAV: Is he justifying it?

SHRI DIPEN GHOSH: I am not going to justify. If they have understood the English which I used, they would not have raised this point whether I am justifying it or not. I said, I do not justify the bugging of telephones, I do not justify interference with the individual's privacy.

(*Interruptions*)

SHRI VITHALRAO MADHAVRAO JADHAV: Then why don't you ask the Government to come forward with a statement? Madam, if he does not justify it, why does not he ask the Government to come out with a statement?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I cannot allow this disorder to go on. Kindly sit down and let him finish. Everybody is being given a chance. We have to think of the time of the House also. Everybody is given a chance. There is no point in interrupting him.

DR. RATNAKAR PANDEY (Uttar Pradesh): It is very clear, Madam... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): When people speak from this side, they can always say what is wrong. What is the point in interrupting him? Kindly don't interrupt.

SHRI N. K. P. SALVE: If you yield for a minute... (*Interruptions*)... Madam, we are very happy that on the basic issue Mr. Dipen Ghosh is agreeing with whatever he has stated. Please bear with me... (*Interruptions*)

THE VICE-CHAIRMAN SHRI-MATI JAYANTHI NATARAJAN): Mr. Ghosh has yielded. Let him speak.

SHRI N. K. P. SALVE: Madam, it is of the highest importance, as he himself says, that the bugging... (*Interruptions*)...

PROF. C. LAKSHMANNA (Andhra Pradesh): On a point of order.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him finish what he has to say. Mr. Ghosh has yielded.

SHRI DIPEN GHOSH: Where is the question of yielding?

SHRI N. K. P. SALVE: Just half a second.

SHRI DIPEN GHOSH: You want to know whether I associate...

(*Interruptions*)

SHRI N. K. P. SALVE: Half a second.

SHRI DIPEN GHOSH: You just wait. (*Interruptions*)

SHRI N. K. P. SALVE: Deal with what I have to raise before you. You have agreed with us in principle.

PROF. C. LAKSHMANNA: Madam, what is this (*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have allowed him to speak. Kindly sit down. (*Interruptions*)

SHRI N. K. P. SALVE: Madam, only one sentence and I am done. It is a very serious issue which we are discussing. If you would be so kind as to come to the main issue and not politicise the matter, perhaps it will help the cause a great deal. (*Interruptions*)

SHRI DIPEN GHOSH: You are here only to o,er pooja, and not to politicise everything! I know that.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Mr. Ghosh, please conclude.

SHRI DIPEN GHOSH: Madam Vice-Chairman, I am opposed to telephone bugging or interference in individual privacy by intercepting letters.

SHRI N. K. P. SALVE: This is 27.

SHRI DIPEN GHOSH: It is as serious as it happens in the case of an ordinary citizen. It is not because 27 important political leaders' telephones were bugged as alleged that it has become so important. It is all the more important even if an individual citizen's, ordinary citizen's telephone is tapped or the mail is intercepted. At a point of time, there was an allegation from the then President of India that his telephone was being bugged.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Ghosh, kindly conclude now.

SHRI DIPEN GHOSH: The seriousness of telephone bugging or interception of mail should not be judged only in terms of the importance of the persons. It is a question of the democratic right of the citizen of an independent country, and so, from that point of view, I am opposed to bugging of telephones or interception of mail.

Madam Vice-Chairman, I want to make it clear that it appears that there is a difference between the previous Government and the present Government. The previous Government sought to institutionalise that right of bugging telephones and intercepting mail, while the present Government, as soon as the complaint was made, immediately came out on the floor of Parliament that it had instituted a CBI enquiry into this.

SHRI SYED SIBTEY RAZI: Not in this House. (Interruptions)

SHRI DIPEN GHOSH: Please try to understand what I say. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly don't interrupt any more.

SHRI DIPEN GHOSH: One Govern-

ment not only institutionalised the right of that Government to intercept telephones and mail, while the other Government has come out publicly and has asked the CBI to enquire into it. They must realise that difference. Please take note of it. Thank you. Madam.

श्री राम नरेश यादव : (उत्तर प्रदेश) :

महोदया, मेरा व्यवस्था का प्रश्न है ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): No, no. I am calling Mr. Fotedar and then Mr. Vajpayee.

श्री राम नरेश यादव : महोदया, मेरा व्यवस्था का प्रश्न है । मैं बहुत संक्षेप में कहूंगा ।

SHRI T. R. BALU (Tamil Nadu): What is this?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He has got a point of order. A Member is entitled to raise a point of order.

श्री राम नरेश यादव : महोदया, पहले भी इस सदन में इस प्रश्न पर चर्चा आई थी और एक बहुत गम्भीर घटना घट गई है कि 27 लोगों के टेलीफोन टैप किये जा रहे हैं (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): What is your point or order?

श्री राम नरेश यादव : सुनिये तो । प्रश्न यह है कि मैं जानना चाहता हूँ कि सरकार जैसे कि कर्नाटक में जनता पार्टी को सरकार थी उसके यह लोग अंग हैं, वहाँ पर जैसे टैप होता रहा है, वैसे ही यह सरकार क्या वहाँ कार्यक्रम और रास्ता अपना कर टेलीफोन इन्स्टॉल करेगी । माननीय सदस्य जो स सदन के सदस्य हैं क्या उनका टेलीफोन यह सरकार टैप करती रहेगी ? यह मैं आपसे व्यवस्था चाहता हूँ । यह बहुत गम्भीर मामला है । ये मोन्ट्रो पर हत्या का मामला है ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly state your point of order. What is your point of order? I have called Mr. Fotedar.

SHRI MAKHAN LAL FOTEDAR: Madam Vice-Chairman, I am not making any allegation against either the Minister of Communications or even the Home Minister. Perhaps the innocent Home Minister of India must not be knowing what is being done on the second floor of his North Block under his nose.

I am reminded of one incident. Mr. Atal Bihari will bear me out. He was in the Government then. Perhaps the same question arose when Mr. Morarji Desai was the Prime Minister of India that the telephones of some politicians were being tapped. Mr. Morarji Desai, if I remember correctly, had the moral courage to see reason and visit the North Block where these telephones were being tapped. He was shown these things and whatever discrepancy or wrong, that was being done, was rectified by him.

AN HON. MEMBER: And you reversed it.

SHRI MAKHAN LAL FOTEDAR: I say that I am not making the charge against the two hon. Ministers. I have sympathy for their innocence. I do make a charge against the Prime Minister because no less a person... (Interruptions) Please, allow me to speak. I am not saying anything which is unparliamentary. I am not saying anything which is not based on fact. I make the charge against the Prime Minister because his silence makes us suspicious that there is something behind the scene. The question is very simple. We would like to know the factual position from the Prime Minister whether the telephones of 27 politicians or any other law-abiding citizen of India are being tapped. It is a very simple question and no other person... (Interruptions) I don't argue sentence by sentence. If you want to speak, you can get an opportunity. You can rise and say. I am asking the Prime Minister to be bold enough, to be honest enough and not to have—what others allege—deceitful postures, if I may be allowed to say so, and get away with it. It is a serious charge not made by me, not made by the

Opposition, but made by one of the strongest pillars of this Government, by one of the senior political leaders of the country, by one of the most respected leaders of the ruling party and it is about this Government. I can say on the basis of the experience that we had during the last two or three months that the news pertaining this Government can be wrong, but the rumours about this Government cannot be wrong. Even if you consider rumour about this Government that these telephones are being tapped I can vouchsafe that this must be correct and true. This must be factually correct. I would like the Prime Minister to come before the House and say if the telephones of politicians are being tapped. If they are being tapped, admit it that is a mistake. If they are not being tapped, then agree to the appointment of a Parliamentary Committee of this House so that we can see what is being done in the North Block. Nothing less than the appointment of a Parliamentary Committee is going to satisfy the Members of this House.

श्री अटल बिहारी वाजपेयी : (मध्य प्रदेश) : महोदया, अगर संसद का कोई सदस्य आरोप लगाए कि उसका टेलीफोन टैप किया जा रहा है तो यह गम्भीर आरोप है। आरोप केवल यह नहीं है कि टेलीफोन को टैप किया जा रहा है, आरोप यह भी है कि उनके पूरे घर को बग पिय जा रहा है। आरोप की गम्भीरता और भी बढ़ जाती है जब आरोप के साथ यह जोड़ा जाता है कि केवल एक टेलीफोन नहीं, 27 राजनैतिक नेताओं के टेलीफोन टैप किये जा रहे हैं। वह संसद सदस्य सत्ता पक्ष से सम्बन्धित हैं। इसलिए इस आरोप को और भी गम्भीरता से लेना होगा। प्रश्न यह है कि क्या सचमुच इस समय टैपिंग हो रहा है, अगर हो रहा है तो क्या यह नई सरकार के आदेश ने हो रहा है? यह मुझे मालूम है कि पुरानी सरकार के जमाने में टैपिंग होता था (व्यवधान)

श्री माखनालफोतेदा : नहीं होता था, बिल्कुल नहीं होता था (व्यवधान)

श्री अटल बिहारी वाजपेयी : इस सम्बन्ध में मैं स्वयं दस्तावेज ले कर उस समय के संचार मंत्री श्री राम निवास मिश्रा ने मिला था। मेरे साथ श्री आडवाणी जी भी थे जो इस सदन के सदस्य नहीं हैं, लोकसभा में पहुंच गये हैं और हमने मंत्री जी को दस्तावेज दिया। महोदया, टैपिंग का तरीका एक निश्चित तरीका है मेरे भिन्न, श्री उशीरुण्णन जी खड़े होंगे, वह खंडा कर देंगे। उनका खंडन वजनदार खंडन होगा। लेकिन उस खंडन का कोई मतलब नहीं है। टैपिंग होता है होम मिनिस्ट्री में एक सैल के द्वारा और यह संभव है कि होम मिनिस्टर को पता न हो।... (व्यवधान) हो सकता है, क्योंकि पुरानी सरकार का तरीका अगर अभी भी चल रहा है... (व्यवधान)

महोदया, जो दस्तावेज मैं लेकर गया था... (व्यवधान) मैं उत्तर नहीं दे रहा हूं।... (व्यवधान) मैं यील्ड नहीं कर रहा हूं। (व्यवधान)

श्री बिठलराव माधवराव जाधव : माननीय सदस्य ने इसी सरकार पर आरोप लगाया है।... (व्यवधान)

श्री अटल बिहारी वाजपेयी : यह तो स्वयं कह चुका हूं। मैं मानता हूं, लेकिन बहुत से काम ऐसे हो सकते हैं जो पहले से चलते आये हों, और अभी बंद न किये गये हों... (व्यवधान)

श्री बिठलराव माधवराव जाधव : आप अब यह कह रहे हैं... (व्यवधान)

श्री अटल बिहारी वाजपेयी : मुझे अपना वक्तव्य पूरा करने दिया जाए। अगर आप में सुनने का भी धैर्य नहीं है, (व्यवधान)

श्री बिठलराव माधवराव जाधव : नहीं, हम बिलकुल सुनंगे।... (व्यवधान)

श्री अटल बिहारी वाजपेयी : अगर आप टोका-टोकी करने पर तुले हुए हैं... (व्यवधान)

श्री एन० के० पी० सार्वे : आप बोलिये ना।

श्री अटल बिहारी वाजपेयी : मैं आपको कभी नहीं टोकता और हमारे दल के सदस्य इस सदन में एक मर्यादा का पालन करते हैं। मुझे दुख है—यह

अपर हाऊस है और जिस तरह से आज यह प्रारंभ हुआ और जिस तरह से बतवि हो रहा है, मैं केवल आपको दोषारोपण नहीं कर रहा हूं, अगर हम को अपनी बात कहनी है, तो एक-एक करके कह सकते हैं। अगर टोकना हो, तो शिष्टाचार के ढंग से टोक सकते हैं ?

महोदया, जो दस्तावेज मैं लेकर गया था, उनसे यह स्पष्ट था कि उस समय के राष्ट्रपति का टेलीफोन भी टैप हो रहा था। मगर, मैंने जैसा कहा कि इसके लिये संचार मंत्री दोषी नहीं हैं। जैसे ही यह खबर सरकार के सामने आई, आरोप लगा, तो सरकार ने कहा कि यह आरोप गलत है, मगर हम जांच के लिये तैयार हैं। मुझे खुशी हुई है कि आज हमारे कांग्रेस के भिन्न प्रधान मंत्री पर पूरा विश्वास प्रकट कर रहे हैं।

उनके दृष्टिकोण में परिवर्तन है। मैं इस स्वस्थ परिवर्तन के लिये उनको बधाई देना चाहता हूं।... (व्यवधान) लेकिन, महोदया, अगर प्रधान मंत्री स्वयं आकर ऐसी जांच के बाद खंडन करता है, तो हो सकता है, कि प्रतिपक्ष यह कहता कि प्रधान मंत्री की जांच में हमारा संताप नहीं है, और जांच होनी चाहिये। इसलिये एक ओर जहां सरकार ने खंडन किया, वहां यह कहा कि हम सी०बी०आई० से जांच करवाने को तैयार हैं, सी०बी०आई० की जांच का परिणाम सामने आ जाये और उसके बाद अगर आवश्यकता लगे कि कोई और जांच की जरूरत है, पार्लियामेंट की कमेटी बनाने की जरूरत है, उस पर विचार किया जा सकता है। एक बात और... (व्यवधान)

श्री जगेश देसाई (महाराष्ट्र) : आप जानते नहीं कि सी०बी०आई० क्या कह रही है ?

श्री अटल बिहारी वाजपेयी : सी०बी०आई० बोफोर्स की जांच करके जब आपको ईमानदारी का प्रमाण-पत्र दे रही थी, तब सी०बी०आई० ठीक थी।... (व्यवधान)

यह सी०बी०आई० को नापने के अलग-अलग गज नहीं हो सकते । .. (व्यवधान) कोई सीमा होनी है ।

एक बात और अगर कोई सरकार, चाहे पुरानी हो, या नई सरकार हो, चाहे भावी सरकार हो, अगर वह विदेशी जासूसी में लगे हुए नागरिकों, स्मगलरों और टैरोरिस्ट्स के टेलीफोन टैप करती है, तो मुझे आपत्ति नहीं है, लेकिन अगर राजनीतिक नेताओं के टेलीफोन टैप किये जाते हैं—पहले किये जाते थे । नई सरकार आ गई, यह टैपिंग बंद होना चाहिए, इस संबंध में सरकार ने बयान दिया है, हम और आश्वस्त होना चाहेंगे ।

श्री हेच० हनुमन्तप्पा (कर्नाटक) : मैडम वाइस चैयरमैन, शिष्टाचार से मैंने बाजपेयी जी का भाषण सुना । उसी शिष्टाचार में मैं उनको दाद दिलाना चाहता हूँ कि अगर पिछली सरकार वह गलती कर रही थी, तो आप उसके शिकार हैं ।

गोपालसामी जी आवाज उठा कर कहते हैं कि मैं उसका शिकार हूँ और गुरुदास्वामी जी का नाम भी आया कि हमारे लीडर भी उसके शिकार हुए ।

अगर चार महीने तक आपने टेलीफोन पर निगाह नहीं रखी, अगर पिछली सरकार या ब्यूरोक्रेसी करती थी, उसको सुधारने में आपने अपना दिमाग नहीं चलाया तो मैं इसको सरकार कह सकता हूँ ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : (बिहार) तो फिर क्या कहेंगे ?

डा० रत्नाकर पाण्डेय : चूं- चूं का मुरब्बा ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): One minute. I am just going to call one or two more Members because the Minister wishes to say something. I have received many requests but I cannot accommodate all of them.

SHRI H. HANUMANTHAPPA: The second part of it is, actually we know about the Karnataka Government when it had indulged in tapping. At least some of us know about it. It was on the advice of the then Janata Dal President, Mr. V. P. Singh, Rama Krishna Hegde had to bow down. (Interruptions) ... At least he resigned on that ground. (Interruptions). All right, Mr. Hegde resigned on his own. (Interruption)

AN HONOURABLE MEMBER: No, Mr. N. T. Ramarao directed him.

SHRI H. HANUMANTHAPPA: That means he had no control on the bureaucracy if you accept the bureaucracy. Let me complete. Madam, in one sentence, this Government vehemently denies that we have not tapped. In the second sentence, they order a CBI enquiry. What for? CBI enquiries are made or are ordered if there is a *prima facie* case. This is the normal practice. If this Government orders a CBI enquiry, there must be something *prima facie* which only the Government knows and which deny it on the floor of the House. This is where I am confused. In one sentence you say, we have not tapped. In the next sentence you say, we will order an enquiry. What are you enquiring then? If you have not tapped, what is it that you are going to enquiry? Everyday I am looking into the newspapers after Mr. P. Upendra's statement in the other House, but no clarification has come. What is it that they are going to enquire? They are going to enquire the allegations of Mr. Chandra Shekhar about the tapping of phones of 20 politicians. But once you denied it, the matter should have ended there and that you are honest, you are bold enough to say that you have not tapped. Let the world believe your statement. Let Members of Parliament believe your statement. But in the next sentence, you go to say that we have ordered an enquiry. What for? I know the Leader of the House is inquisitive to rise and say something. I want his explanation to the extent that in one

sentence you are denying the allegations and in the next sentence, you are ordering an enquiry. Have you at least satisfied yourself that there is a *prima facie* case to order a CBI enquiry? If there is no *prima facie* case, if you are honest in your denial, then what for is this CBI enquiry? I want this clarification from the Government.

SHRI GURUDAS DAS GUPTA: Madam Vice-Chairman, it is extremely unfortunate for us—unfortunate because a very senior leader of the ruling party makes such a serious complaint. Therefore, it becomes all the more important that the Government takes steps so that the clouds of suspicion really disappear because it affects the credibility of the Government. As far as bugging is concerned, we are totally against bugging because that is an infringement on personal freedom, personal privacy and personal right. We have been against bugging when some other Government was ruling this country. We are against bugging when a new Government has taken over. It is totally undemocratic and authoritarian. I want that there should be enactment of laws in the country which prohibits this act of bugging because bugging is done not according to any provision of law. It is illegal. On the contrary, I believe that there should be an enactment of law that prohibits bugging because that only makes our personal freedom and privacy sacrosanct. Madam, let me make one point very clear. The voices that are being heard in the House, at the moment, in defence of democracy were conspicuously silent some time back when the Postal Bill was introduced in the House. The voice that are heard in the House, at the moment, were not heard when complaints were made privately and openly by Members of the ruling party, the then ruling party... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly conclude.

SHRI GURUDAS DAS GUPTA: ...that bugging was being resorted to as a part of party rivalry, inner party rivalry. No step was taken. Therefore, while appreciating the concern for democracy because it is better to be late than never, I appreciate the belated consciousness which seems to be there at the moment in some part of the House... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly conclude.

SHRI GURUDAS DAS GUPTA: Even then, it is better to be late than never. Therefore, while appreciating the belated awareness of democracy, I appeal to the Government to make this inquiry, as far as possible, impartial. The inquiry that the Government proposes to make must be impartial in the sense that people understand that really something impartial has been done. It is for the Government to find out the *modus operandi* but to clear you and to clear the cloud of suspicion, it is necessary that you take some steps in a way which appear to be impartial to the common people. I believe that Government will be taking steps in that direction and I quite appreciate the immediate reaction that the Government has made when this complaint about bugging was made by some person in the Central Hall.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Anand Sharma.

श्री आनन्द शर्मा (हिमाचल प्रदेश) :
महोदया, यह राज्य सभा की अवधि का मेरा
आखिरी दिन है। मैं आप का आभारी
हूँ कि आप ने मुझे अपनी बात कहने का
मौका दिया।

आज जिस बात की चर्चा सदन में
की गयी है, वह एक बहुत गम्भीर विषय
है। मैं इस पक्ष के साधियों की बातों को
सुनकर यह कह सकता हूँ कि आज इन्हें

बड़ा कष्ट और बड़ी मुश्किल हो रही है एक ऐसी चीज को डिफेंड करने में या ऐसी चीज की रक्षा करने में...

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Nobody is defending. Be clear about it. (Interruptions)

SHRI GURUDAS DAS GUPTA: We are not defending. We are not defending... (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): You have already spoken. Please don't interrupt him.

श्री आनन्द शर्मा : महोदया, मैं आज श्री अटल बिहारी वाजपेयी जी को भुन रहा था। इन्होंने और दूसरे साधियों ने इस बात का बड़ा प्रयास किया कि सारा आरोप पिछली सरकार पर डाला जाय और इन के द्वारा यह बताया गया कि पुरानी कोई परम्परा है जोकि आज भी चल रही है... (व्यवधान)... यह आरोप सत्य नहीं है। लेकिन अगर ऐसी बात है या अटल जी के मन में ऐसा कोई खयाल है तो उससे इस सरकार की कार्य कुशलता पर एक सही छाप लगती है कि यह कितनी कुशल सरकार है ? महोदया, आज पहली बार यह हुआ है कि एक संसद सदस्य ने जोकि सत्तारूढ़ पार्टी के एक वरिष्ठ नेता भी हैं, उन्होंने यह आरोप लगाया है। अगर आज से पहले की चर्चा होती है तो आज भी सरकार को यह याद रखना होगा कि हर गलती या हर आरोप से बचने के लिए पिछली सरकार पर आरोप लगाना, पहले की बात करना या पोस्टल बिल की

बहस की चर्चा करना आज का एक सही डिफेंस नहीं है और नहीं आप एक गलत चीज को इस तरह के बयानात से सही साबित कर सकते हैं। आज प्रश्न यह है कि क्या पहले कभी किसी वरिष्ठ नेता ने यह कहा कि मेरे पूरे घर को बग किया गया है, मेरे टेलीफोन को टेप किया गया है... (व्यवधान)... उन्होंने कहा, मुझे नहीं मालूम... (व्यवधान)... जहाँ तक इस सरकार का प्रश्न है, महोदया, मुझे ताज्जुब है क्योंकि आरोप लगाने वालों ने यह नहीं सोच कि अगर देश के अंदर कभी इस तरह की हरकत हुई है या टेलीफोन की टेपिंग साबित हुई है, वह भी कांग्रेस की सरकार के द्वारा जांच के माध्यम से तो वह कर्नाटक में रामकृष्ण हेगडे द्वारा टेलीफोन टेपिंग की गयी है। उन्हीं की पार्टी की जांच समिति ने उस को साबित किया। ऐसा लगता है कि, वर्तमान सरकार पर पिछली सरकार की बात में मैं नहीं कहता कि कोई प्रभाव है जैसा अटल जी ने कहा, परन्तु एक असर जरूर हुआ है कि टेलीफोन टेपिंग बंगलौर से दिल्ली आ गयी। यह रामकृष्ण हेगडे का प्रभाव हो सकता है। इसलिए जो जांच सरकार ने केंद्रीय जांच ब्यूरो के द्वारा करायी है, वह अपने आप में पूरी नहीं हुई है क्योंकि अटल जी ने खुद कहा कि गृह मंत्रालय में कोई सेल है। अगर गृह मंत्रालय में कोई सेल है जिसकी जानकारी मुझे नहीं है, गृह मंत्रीजी मौजूद है उन्हें या अटल जी को जानकारी होगी। तो सी० बी० आई० जो गृह मंत्रालय का एक हिस्सा है किस तरह ऐसी जांच कर सकता है जिससे कि पूरे देश को और आरोप लगाने वाले नेता को यह विश्वास हो कि उनका टेलीफोन या बाकी जो मैम्बर्स यहां बैठे हैं, उनके टेलीफोन टेप नहीं किए जा रहे हैं ?

इसलिए जनता में विश्वास पैदा करने के लिए, संसद सदस्यों में विश्वास पैदा करने के लिए, मेरा यह कहना है कि एक समिति इस की जांच करे और अगर कोई दोषी पाया जाय तो उसे पूरे देश के सामने सजा दी जाय।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I think that if I call two Members from this side, I have to call two from the other side. Therefore, I want to appeal to the Members... (*Interruptions*)

SOME HON. MEMBERS: This is a serious matter... (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): All right. Now, Dr. Sivaji.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Madam, while appreciating what the Members have said, I would like to know from the Members of the opposition whether Mr. Salve and others are aware of the allegations made by Shri A. G. Kulkarni earlier regarding the bugging of his own telephone and whether the Government proposes to institute an inquiry into all such allegations. I also want to know whether this inquiry will include all the allegations made earlier, whether it was by Mr. A. G. Kulkarni or the former Chief Minister of Punjab or the former President of India, Mr. Zail Singh. I would like the Government to see that a comprehensive inquiry is instituted to inquiry into all allegations including those allegations which were made against the then Government. Thank you.

SHRI S. MADHAVAN (Tamil Nadu): Madam, I am glad that all sections of the House agree that there should not be tapping of the telephone of any citizen unless he is a criminal. But the point is what the Government's stand is. I have read the statement of the Minister which says that the Telephone Department has nothing to do with this tapping. This is not correct. Both the Central Government and the State Governments have been given the power to tap telephones and, if necessary, the Government can authorise some officer to issue orders to the Telephone Department to tap a particular telephone. I must tell this House that even the wives of politicians and Opposition leaders are not spared. Their telephones have

been tapped and the conversation has been published in the papers. And also even if they want to disqualify the leaders of the Opposition they can do this by obtaining some information about those leaders. Whether it is done by officers or under the instruction of Ministers is not important, because unless the Government authorises the officers how can they do that? I know an instance where even the phone of the wife of a Chief Justice has been tapped because she was going to converse with a political leader about the Rajya Sabha election.

AN HON. MEMBER: In Tamil Nadu... (*Interruptions*)

SHRI S. MADHAVAN: Whether here or there, but everybody agrees that this practice is there. (*Time bell rings*) The Government must come forward, leave alone the past, that in future Government or any officer will not be authorised to tap the telephone of anybody unless he is a criminal. The Act is silent about this position. But the Government must come forward with a policy statement that hereafter unless one is a proved criminal, the telephone authorities will not allow its officers to tap the telephones. If there is a State Government, Opposition Government—what happened in Karnataka... (*Time bell rings*) So it has come to the knowledge of the public. Both sides are committing offences. The CBI inquiry has got nothing to do with this. The CBI is abusing the Intelligence Wing to get information about politicians. False cases have been filed by the CBI. What is the use of ordering CBI inquiry into this? It is not correct. The Government must boldly say: hereafter we will not allow the Telephone Department to allow either the State Government or Central Government officers to tap the telephones of any politician or any citizen, unless he is proved to be a criminal. I also request the Government to see that this opportunity to tap the telephone must be made justiciable. Anybody can go to the court and ask the court to get the orders issued by the State

Government officers or the Central Government officers. The Court must be empowered to call for the orders issued by the authorities concerned to the Telephone Department... (Time bell rings) Unless the Government comes forward to do this, this will not be stopped.

SHRI A. K. ANTONY (Kerala): I agree with Mr. Gurudas Das Gupta that the inquiry should be impartial. We are informed by the Communication Minister, Mr. Unnikrishnan, that P&T is not tapping the telephones of any politicians. In that case the allegation is against the Intelligence department. It is under the Prime Minister. How can the CBI make any inquiry against the I.B., which is under the Prime Minister? So that inquiry will not be impartial. The SBI inquiry is a hoax. We must demand some other inquiry.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Gandhi.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Thank you, Madam. I join wholeheartedly in the denunciation of tapping and bugging. I welcome the prompt institution of inquiry by the Government. As to the fact, Madam Chairperson, the published allegations regarding tapping and bugging are most disturbing — undoubtedly. However, let us be precise about what the published allegations are and what they are not. According to the published allegations, Shri Chandra Shekhar has said: "I am told that 27 politicians' telephones are tapped." The allegation is not that of Mr. Chandra Shekhar. It is an allegation made to him which he has repeated and which the Illustrated Weekly of India has published. Let us be precise about it. (Interruptions)

डा. रत्नाकर पाण्डेय : डिटेक्टिव एजेंसी से जोच कराकर चन्द्रशेखर जी ने कहा है कि 27 फोन टेप होते हैं। (व्यवधान)

SHRI RAJ MOHAN GANDHI: I stand by what I have said.

Madam Chairperson, My other point about what the hon. Shri Salve said about the hon. Shri Gopalsamy, about politicians who are important and politicians who are not important. I disagree with his assessment of what is important and who is important. But I read in his statement an admission and a confession that the telephones of politically important people were tapped by the previous Government.

Finally, I merely want to say that in the light of what this House knows and what the country knows, the tone of indignation adopted on the other side is utterly unconvincing.

डा. रत्नाकर पाण्डेय : माननीय उपसभाध्यक्ष महोदया, टेलीफोन टैपिंग का जो यह कांड आया है, मुझे वह दिन स्मरण है जब आज के राज्य सभा के नेता और बीते हुए कल के विरोधी दल के नेता गुरुपद स्वामी जी के सामने हेमडे के टेलीफोन टेप का मामला आया था और उन्हें तुरन्त इस्तीफा देना पड़ा था। इस प्रकरण में हमारे उन्नीषणन जी, मुपती साहब, उपेन्द्र जी, तीन तो फ्रंट पर आ गए हैं और जैसा कहा गया है कि गृह मंत्रालय के तहत सारा टैपिंग का काम होता है और जो संबद्ध मंत्री हैं टेलीफोन के, उन्होंने कहा कि मुझे कोई मालूम नहीं है, संसदीय मंत्री व दूसरे सदन में * बोला। मैं स्पष्ट कहना चाहता हूं कि .. (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Pandey, Please don't make allegations like that. It is unparliamentary.

*Expunged as ordered by the Chair.

डा. रत्नाकर पाण्डेय : : सचचाई से परे बात कहीं । हमारा यह आरोप है कि संसदीय मंत्री ने सचचाई से परे बात की डा । ऐसी स्थिति में श्री चन्द्रशेखर ने क टेकिटव एजेंसी से प्राइवेट जांच कराकर ही कि 27 व्यक्तियों के टेलीफोन टेप होते हैं । मंत्री जी की जानकारी के लिए मैं बताना चाहता हूँ कि राष्ट्रपति भवन के समीप कोई ऐसा यंत्र लगा है जिसमें 40 टेलीफोन टेप हो सकते हैं, जिसकी जनयकारी उनको है या नहीं, इसपर उनके समर्थक एक सदस्य ने प्रश्न उठाया ।

जो टेलीफोन टेप हो रहे हैं, उनके तीन बिन्दु हैं—उन्नीकृष्णन जी, उपेन्द्र जी, और इन तीनों पर जो त्रिभुज खींची जा रही है, वह त्रिभुज प्रधान मंत्री रेखा से खींची जा रही है । चन्द्रशेखर जी के प्रस्ताव पर उप प्रधान मंत्री, प्रधान मंत्री हो रहे थे, परन्तु उप प्रधान मंत्री ने प्रधान मंत्री का नाम प्रस्तावित किया, विश्वनाथ प्रताप सिंह का और वित्त मंत्री ने उसका समर्थन किया । तो धाखाधड़ी से इस सरकार की सृष्टि हुई और हम सदन में बड़े सम्मान के साथ आपके माध्यम से यह बतानी चाहते हैं कि हमारे कानों में खबर आई है कि मुपती साहबका भी टेलीफोन टेप हो रहा है, अटल बिहारी वाजपेयी जी का टेलीफोन टेप हो रहा है, अरुण नेहरू का टेलीफोन टेप हो रहा है, गुरुपदस्वामी जी का टेलीफोन टेप हो रहा है और न जाने कितने सदस्यों का टेलीफोन टेप हो रहा है । यह सरकार के अस्तित्व का प्रश्न है । सारे देश की जनता देख रही है कि जो कुछ अंतर्राष्ट्रीय जासूसी के लिए प्रयोग में लाया जाता था, वह काम विश्वनाथ प्रताप सिंह के इशारे पर वर्तमान सरकार कर रही है । यह शर्म की बात है इस सरकार के लिए कि देश सेवा के क्षेत्र में काम करने वाले संसद सदस्यों का, चाहे वे किसी भी दल के हों, सरकार में हों या सरकार के बाहर हों, उनका टेलीफोन टेप किया जाता है और गुप्त सूचनाएँ ली जाती हैं । यह बात स्वयं उनके दल के सदस्यों ने स्वीकार की है ।

यह खुली सरकार का खुला नमूना सारे देश के सामने प्रस्तुत किया गया है ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now.

डा. रत्नाकर पाण्डेय : मैं चाहूंगा कि प्रधान मंत्री सदन में आयें, शर्म छोड़ें, कविता करना बंद करें और इस सदन में आकर हमें बतायें कि कितने लोगों का टेलीफोन टेप किया गया है और ये 27 व्यक्ति कौन हैं ? सी० बी० आई० की जांच कराकर आप लीपा-पोती करना चाहते हैं । इस मामले पर हम भाग करते हैं कि संसदीय समिति स्थापित की जाए और इस मामले की पूरी जांच हो और जो भी दोषी है उनके विरुद्ध कार्यवाही की जाए । मुझे बताया गया है कि उप-प्रधान मंत्री का भी टेलीफोन टेप किया जा रहा है । ऐसी स्थिति में, जैसी खबरें हमने अखबारों में पढ़ी हैं, मैं मांग करूंगा कि इस मामले की जांच के लिए एक संसदीय समिति स्थापित की जाए । ऐसी खबरें भी जनता के बीच में हैं कि जेठममाली जी का भी टेलीफोन टेप किया गया है । . . .

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly conclude now.

डा. रत्नाकर पाण्डेय : मैं चाहूंगा कि प्रधानमंत्री सदन में आएँ नहीं तो सदन की कार्यवाही जनतंत्र के हित में चलनी मुश्किल हो जाएगी, यह मैं आपके माध्यम से सारे देश को कहना चाहता हूँ ।

तो प्रधान मंत्री सदन में आएँ, शर्म छोड़ें, और लज्जेदार बातों की कविता करना बंद करके इस महत्वपूर्ण राष्ट्रीय मामले को सदन के सामने लाएं । तब जाकर यह सदन संतुष्ट होगा अन्यथा यह मानेगा कि यह सरकार सारे देश की स्वतंत्रता की हत्या करने वाली सरकार है

PROF. C. LAKSHMANNA. Madam Vice-Chairman, we on this side would like to reiterate that we do not approve of bugging of telephones or

interception of postal letters done by any party in Government. We do not approve of that. Having stated this, Madam, there are three types of questions that arise out of what has happened so far. Madam, the first thing is that if bugging has been done, it is done according to illegal methods, and to know whether or not bugging has been done, there must be some agency to enquire into it. And if the present Government, whether there is a *prima facie* case or there is no *prima facie* case, comes forward with a statement that they will get it investigated by CBI, instead of appreciating it, there is no point in raising a question about it. Then, Madam, the second point is that if bugging is done as per the existing Acts, the solution lies not in an enquiry but in getting rid of that. There had been an attempt not merely not to get rid of the practice of interception of letters or bugging of telephones, but also to strengthen it. So, the Party which had been responsible for bringing forward a legislation which wanted to further legalise the practice of interception of letters and a Party which was opposed to the question of elimination of bugging of telephones when a Private Member's Bill was brought forward by Mr. Gopalsamy, that Party has no moral right to talk about the whole question of bugging of telephones. Even now, there is an opportunity for the party in Opposition, but they have not utilised that opportunity. Not one single Member of the party in Opposition said let us all go forward now and eliminate the possibility of bugging as per law, if it exists. They did not say that. Let us have a foolproof system of law in this country by which either interception of postal letters or bugging of telephones can be removed. If they now come forward taking advantage of what has appeared, what has been alleged by a Member, it will be of some use. Let us all come forward. Let us all join together. (Interruptions). Madam Vice-Chairman, here was an opportunity, when the entire House is interested in

it. Not a single Member, not a single political party is in favour of bugging. That has been made very clear. Therefore, there was an opportunity for the entire House to take up this matter in terms of bringing about a legislation or having a foolproof law by which either interception of letters or bugging of telephones could be eliminated. Instead of doing that, all that they are doing is politicisation of the whole issue, saying that the Prime Minister should come forward and the Prime Minister should make a statement. For me, Madam, whether the statement is made by the Prime Minister or by the Government representative, the Minister for Communications, it makes no difference, because either of them represent the Government. Therefore, if the statement is made either by the Minister, or by the Prime Minister, then if that is satisfactory, that is a different matter. But I will go one step further and say that there has to be a foolproof system of law by which interception of letters and bugging of telephones should not take place. Therefore, even now at this stage, I urge upon the Members on the other side, I urge upon the party in opposition to come forward and join hands with all of us for bringing about a legislation in this country which will eliminate this pernicious practice once and for all. Will they come forward? They are not coming forward. Therefore, Madam, I would like to reiterate once again the need for protecting the private citizen more and more. From tomorrow onwards I will be a private citizen. I need this protection more than anybody else because other Members will have the privilege to be here.

SHRI SURESH KALMADI: You will come back.

PROF. C. LAKSHMANNA: When I come back, that we will see. But I plead that since I will be a private citizen, in the interests of the private citizens of this country let all parties sit together and think in terms of a

foolproof system of law in order to see how the interception of mail and bugging of telephones could be checked.

SHRI SHABBITR AHMAD SALARIA (JAMMU AND KASHMIR): Madam Chairperson, the question of bugging of telephones is a very serious question which poses inroads on the privacy of citizens of India. It has been suggested that the bugging was done even earlier to the coming into power of the present Government and therefore a system has continued. I say, supposing it was so then in these days that the Government was in power, it would be a proof of its competence or incompetence to have been able to find out that such a thing is taking place. More so, when a hue and cry regarding this had already been made in the earlier sessions of the House and it was pointed out that there was bugging. Now, it appears that Mr. Chandra Shekhar has been able to point out what the Government could not point out. It is an assumed innocence: "chirag tale andhera". This fact, had it not been brought to light, would have remained dormant and would not have been brought to the notice of Parliament. Now, it is stated that 27 telephones are bugged. I submit that this cannot be the number. The number must be in hundreds and the enquiry must encompass not only Delhi, but it must cover the rest of India also. The inquiry by CBI would be a mere eyewash because CBI is a mere instrumentality of the Government and it is manned by persons who are subordinate to the Government. They cannot therefore hold an impartial inquiry. I would submit that an inquiry either by a committee of the Members of this House or by a sitting Judge of the Supreme Court should be held to find out who has done this and from where the authority comes to do all this. This will have to be probed.

Supposing it is found that this bugging is done with the permission, tacit or covert, of the Government, then who has to resign, who is to be held responsible. If Mr. Hegde had to

resign, if in the Watergate scandal the President of America had to resign, then in this case India, where we cherish democracy, somebody must pay for it if this is being done and the fact that it is being done, is not denied.

Under these circumstances, I would submit that a thorough enquiry—not by the C.B.I., but by an independent body not subordinate to the Government is necessary. It is not a matter where one can be satisfied with a mere statement from the Prime Minister. What will he say? He will say that the previous Government was doing it and that the present Government is not responsible for it. Whatever may be the case, the ramifications of the whole thing have to be found. Wherefrom was it being done? Who authorised it? For how long did they do it? Under what authority? How were they doing it? To which quarters the information go? (*Time bell rings*)

Madam, my submission is, in the name of democracy and for the sake of the rights of the citizens of this country, this matter should be taken quite seriously and action should be taken. The Government should set up a committee, a high-powered committee, to go into this matter, or, a Supreme Court Judge should be asked to find the truth of the matter. The mere fact that the previous Government was doing it, as has been alleged, will not be a justification for the present Government to say that it was there, "chirag tale andhera," and that they could not find it. If this is the case, it only proves their incompetence.

SHRI M. M. JACOB: Madam, I wish to make only one point on this very important issue. Five days have passed since the news appeared in the Press about the bugging of the telephones of 27 political leaders. I expected that, today, the House will have the benefit of listening from the Government, through a statement from the Prime Minister, as to the exact facts, as to what has happened. Is it

true that 27 political leaders' telephones are bugged? Is the allegation made by a senior leader, Mr. Chandra Shekhar, true? Does Mr. Chandra Shekhar own the allegation made by him and say 'I said it'? Or did he deny that allegation? Subsequently, we read a news item where Mr. Unnikrishnan has said that he did not bug any telephone, that his department did not do anything, thus, eventually, pushing the whole thing to somebody else. We do not know who exactly is responsible for the bugging of the telephones. The Government has not denied it. The Government has not affirmed it. The Government has not told us I mean, the Rajya Sabha, anything in this regard. The Government has not come before the Rajya Sabha with any statement.

Therefore, Madam, I demand that when the Leader of the House stands up before us today, he would give a categorical assurance that a statement would be made by the Prime Minister. I expect him to announce the time, when the Prime Minister is going to come before the House with a statement. This House is equally important as the other House and, therefore, we want to know—this House has a right to know—the actual position in regard to this.

I request the Leader of the House to make a positive announcement in regard to the statement to be made by the Prime Minister before the House. (Interruptions)

SHRI DIPEN GHOSH: When we demanded, while you were on this side what did you do, Mr. Jacob?

SHRI M. M. JACOB: Our Leader came here. Our Prime Minister categorically mentioned. That is why I am saying this.

श्री राम अवधेश सिंह (बिहार) :
उपसभाध्यक्ष महोदया, यह टेलीफोन टैप के सवाल पर जिस ढंग से बहस चल रही है, लगता है कि जितना गम्भीर यह मामला है उतनी गम्भीरता के साथ यह

नहीं लिया जा रहा है। सरकार की गलती और प्रतिपक्ष की पहाड़ भरकी गलती से ज्यादा होती है, यह डा० राम मनोहर लोहिया कहा करते थे। जब बाजपेयी जी बोल रहे थे तो मैं उनको बहुत गम्भीरता के साथ सुन रहा था। मुझे उम्मीद थी कि वे वकील की भाषा में नहीं बोलेंगे, लेकिन वे भी वकील की भाषा में बोलने लगे। इसमें दो तीन सवाल उठते हैं। यह बात कह कर सरकार अपने दामन को पाक-साफ नहीं कर सकती है कि जब आपकी सरकार थी तो उसने यह किया था, इसलिए हमको अधिकार मिलता है वैसा पाप करने का। इधर से यह बात कही जा रही है कि जब आपकी सरकार थी तो आपकी सरकार ने ऐसा ही किया था यह बात कहने का कोई औचित्य नहीं है। आप इस बात को कह सकते हैं कि किया है या नहीं किया है। इसमें अब सिस्टम क्या है। क्या ब्यूरोक्रेसी के आदेश से हुआ या मंत्री के आदेश से हुआ था या गृह मंत्री के आदेश से हुआ या प्रधानमंत्री के आदेश से हुआ, इस बात के बारे में गहराई से पता लगाने की जरूरत है। किसी के भी आदेश से हो यह मान लीजिए कि यह मंत्री के आदेश से नहीं हो जैसे कि बाजपेयी जी ने कहा कि इसको बाई-पास कर के ब्यूरोक्रेट्स स्वयं भी करते हैं। एक सिस्टम बना हुआ है। तो क्या वही सिस्टम चलता रहेगा जो सिस्टम कांग्रेसी कुशासन में था। कांग्रेसी कुशासन ने देश को बिगाड़ा और उस बिगाड़ को क्या हम भी चलाते रहेंगे। हम चाह रहे थे कि इस पर सी० बी० आई० की जांच की बात जो प्रधानमंत्री ने कहा है वह केवल आई-वाश है, डकोसला है, उस को मैं नहीं मानता हूँ। लाल बहादुर शास्त्री जी ने इस्तीफा दिया था क्या वे गाड़ी स्वयं चला रहे थे, गाड़ी गिर गई थी। उन्होंने नैतिक जिम्मेदारी ले कर क्योंकि उस विभाग के वे प्रधान थे, उन्होंने मंत्री पद से इस्तीफा दिया। सरकार एक नैतिक स्तर स्थापित करे। इसके लिए सरकार जवाबदेही अपने ऊपर ले। मैं तो निर्भीक हो कर बोलता हूँ, निर्भय हो कर बोलता हूँ।

मैं इस पक्ष में भी नहीं बोलता हूँ, उस पक्ष में भी नहीं बोलता हूँ। अगर कांग्रेसी कुशासन ने पाप ने, अत्याचार ने, उनको यहां से उधर धकेल दिया गया तो क्या चाहते हैं कि आप भी तुरन्त उधर से उधर चले जायें। अगर आप ऐसा चाहते हैं तो ठीक है करिए। लेकिन मैं यह कहना चाहता हूँ कि इसकी जांच होनी चाहिए और यह जांच पार्लियामेंटरी कमेटी से हो या सुप्रीम कोर्ट के किसी जज से हो। जब कर्नाटक के चीफ मिनिस्टर को इस्तीफा करना पड़ सकता है तो फिर आज इस सरकार की भी उतनी जवाबदेही है जितनी कर्नाटक के चीफ मिनिस्टर की थी मैं इस बात को कहना चाहता हूँ। धन्यवाद।

SHRI V. GOPALISAMY: Madam Vice-Chairman, I am thankful to you for giving me this opportunity. I am very happy to hear the voices from that side to defend the basic principles of democracy and also to condemn and denunciate the nefarious practice of interception of mail and bugging of telephones. Of course, I am not as important a leader as Mr. Salve is, I am a humble man, I come from a humble stock. House in the year 1983 I produced But Madam, on the floor of this very a photostat copy of the order passed by the Government to intercept all mail addressed to me. When Mr. Hidayatullah was the Chairman of this House, he gave the ruling that such nefarious practice should not continue and no Member of Parliament should be subjected to such a practice.

Madam, in the year 1980 I introduced a Private Members Bill to scrap the dangerous provisions made in section 26 of the Post Offices Act and section 5 of the Telegraph Act. I had to wait for four years but the Government was very careful and cautious to see that the Bill is not taken into consideration. Again I introduced the Bill in 1984 when I

was re-elected. After four years, with great difficulty I saw the Bill being taken into consideration. Many of the Members from all parties participated in the debate. The then Minister of State for Communications, Mr. Gomango, responded to the debate from the Government side and he made it categorically clear and he tried to justify the provisions made in the sections of the Post Office Act and the Telegraph Act. Unexpectedly a situation developed in Karnataka. Within four days of the statement made by the Minister of State for Communications because of the situation that developed, the then Prime Minister, without knowing what his own Minister had stated on the floor of this House, made a statement in the other House and the contradiction between what was stated by the Minister of State for Communication and by the Prime Minister was brought to light in most of the newspapers... This is a very important point. My point is that these dangerous provisions and powers are a legacy of the colonial regime; it is a colonial hang-over. When I sought the cooperation from that side when they were sitting this side to scrap those provisions of the Act, it is they who defended the usage of these provisions and my Bill was defeated. Now my point is, I would request the hon. Minister, the Government and also my friends to see... (Interruptions) Will you support it if I bring it again? These pernicious and malicious provisions should be scrapped from the Statute Book altogether. This is the point. As long as those provisions are there on the Statute Book, the Government which has been ruling here, the party which has been ruling here have been tempted to use those provisions against the politicians. Therefore, it is appropriate time to point out the contradictions between the statements of the previous Prime Minister and the Minister of State for communication and also the double standards and hypocrisy being practised by the people sitting on the other side.

I would request the hon. Minister that these provisions should be scrapped from the Statute Book forthwith.

SHRI M. M. JACOB: Will you yield for a minute? We had a majority at that time when your Private Member's Bill was introduced. We could have opposed it. We did not oppose it, but we admitted your Private Member's Bill... (Interruptions)

THE MINISTER OF SURFACE TRANSPORT WITH ADDITIONAL CHARGE OF THE MINISTRY OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): Madam, I am grateful to you for giving me an opportunity to make a clarification or two—not a statement—in relation to the various points that have been raised by many distinguished Members from both sides of the House. (Interruptions)

DR. RATNAKAR PANDEY: What about the Prime Minister? We want to listen to the Prime Minister.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I cannot ask him. The Minister is saying something. (Interruptions)

SHRI V. NARAYANASAMY: We want the names of the 27 persons, as mentioned by Mr. Chandra Shekhar.

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : महोदया, इन्होंने तो पहले ही बता दिया है कि इनके विभाग ने... (व्यवधान) टैपिंग नहीं की। हम इनकी बात नहीं सुनना चाहते हैं... (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let us hear him... Let him speak... Please let the Minister speak... If you have a point of order, I am willing to hear you. But if all of you are going to speak at the same time, I cannot understand what is happening. Now I have asked the Minister to speak.

SHRI N. K. P. SALVE: If you yield for half a second. We are not

against the Minister for Communications making the clarificatory remarks here. What we are against is that this should not be used as an artifice and device to avoid the Prime Minister coming here and replying (Interruptions)

DR. RATNAKAR PANDEY: The Prime Minister is very much involved in the matter.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I can only ask the Minister who is present here and is willing to speak. I cannot send for the Prime Minister. Kindly hear what he has to say. We cannot force him.

SHRI N. K. P. SALVE: In the light of his statement that this is no substitute for the demand which we have made that it is the Prime Minister and the Prime Minister alone, he himself might be a poor victim of the pernicious system, we do not know...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him speak. Kindly listen to him.

डा० रत्नाकर पाण्डेय : प्रधान मंत्री जब आयेंगे और इसका आश्वासन दें, तब इनकी बात सुनेंगे ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I cannot force him to give an assurance like that nor can I compel the Prime Minister. Kindly let the Minister speak.

श्री अजीत जोगी (मध्य प्रदेश) : इनका खुद का टेलीफोन टेप हो रहा है, यह क्या बतायेंगे ।

डा० रत्नाकर पाण्डेय : इनका कहना है कि हमारा डिपार्टमेंट इनवाल्ड नहीं है, तो इनका भाषण क्या सुनेंगे !

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : अखबारों में इनका वक्तव्य छप चुका है कि मेरा डिपार्टमेंट इसमें इनवाल्ड नहीं है । तो इनकी बात हम क्या सुनेंगे ।

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Kindly let him say something.

DR. RATNAKAR PANDEY: V. P. Singh should come here.

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): I cannot force him... (*Interruptions*)... Please let him speak... (*Interruptions*)... Kindly let him make his remarks.

DR. RATNAKAR PANDEY: The Prime Minister is afraid of stepping into this House.

SHRI V. NARAYANASAMY: The Prime Minister is afraid of coming to this House or what?... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Let him speak. Please sit down and let the Minister complete what he was saying.

SHRI K. P. UNNIKRISHNAN: Madam, I share the deep distress and concern of many honourable Members about certain allegations that have been made about bugging or tapping, or whatever that is, of telephones, which constitutes an assault on the privacy of the individual and infringes on the right of the individual. Well, I have great affection and considerable respect for the great forensic skills of my friend, Mr. N. K. P. Salve, an old friend, as well as many on the other side. But, what I cannot understand is the moral indignation and self-righteousness which they have displayed this morning here. I can understand it if Atalji or Samar Babu or, even Chandra Shekharji—they have the moral right to say so. But what I cannot understand is... (*Interruptions*)...

SHRI JAGESH DESAI: What is this? ... (*Interruptions*)...

SHRI AJIT P. K. JOGI: We have a right to speak on this.

SHRI VISHVJIT P. SINGH: I am on a point of order. ... (*Interruptions*)...

SHRI DIPEN GHOSH: Madam Vice-Chairman, they have a right to raise it, but not a moral right... (*Interruptions*)...

SHRI VISHVJIT P. SINGH: Madam, I am on a point of order. There has been a tradition in this House—and this is not only a tradition of this House, this is an established parliamentary practice—that whenever a Minister intervenes, the Minister intervenes not to make a political speech but to clarify. ... (*Interruptions*)... I would appeal to my good friend, the repository of parliamentary tradition, the Leader of the House—Mr. Gurupadaswamy—to give his opinion on this and restrain the Minister. You restrain your Minister... (*Interruptions*)... We cannot have a political speech, no.

SHRI V. GOPALSAMY: You have given this advice to Rajiv Gandhi. ... (*Interruptions*)...

SHRI VISHVJIT P. SINGH: No, we have never done it.

SHRI V. NARAYANASAMY: Is he justifying it? ... (*Interruptions*)...

SHRI AJIT P. K. JOGI: If he says we have no right to raise it, we are not going to listen to him; we will not listen to him... (*Interruptions*)...

श्री अजीत जोगी : सदन के माननीय सदस्यों को अपने अधिकार को बोलने का भी अधिकार नहीं है, तो ऐसे मंत्री को हम नहीं सुनेंगे । यदि अपनी बात कहने का भी अधिकार नहीं है, तो हम ऐसे मंत्री को नहीं सुनेंगे । We will not listen to the Minister who says that we do not have moral right to put our views. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): I am calling Mr. Bhandare. He is on a point of order. (*Interruptions*)

SHRI T. R. BALU: What is this, Madam?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I cannot prevent raising a point of order. (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Madam Vice-Chairman, I am anguished when I am raising this point of order. It is extremely unfortunate that the hon. Minister should have challenged the moral right of any Member of this House. (Interruptions)

SHRI V. NARAYANASAMY: He is a responsible Minister. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is on a point of order. If everybody speaks at the same time, nothing will be audible. (Interruptions)

SHRI MURLIDHAR CHANDRAKANT BHANDARE: If I am allowed, I will raise it. I want your ruling on this point whether it is permissible for an hon. Minister to challenge the moral authority of any hon. Member of this House. Those remarks must be expunged. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please sit down. Let me look into the records. Let him finish. (Interruptions)

श्री सुरेन्द्रजीत सिंह अहलवालिया :
मुझको मांगे । मुझको मांगनी चाहिए ।
(ब्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let us have order in the House. Let him complete what he is saying. Kindly sit down. (Interruptions) I cannot force him to take them back. I will look into the record. If there is anything wrong, I will see that it is expunged. (Interruptions)

You don't want to hear. Please sit down. (Interruptions) I am on my legs. Kindly sit down. (Interruptions) You realise that when everybody is speaking at the same time, nothing is being heard, nothing is audible, nothing can be heard. (Interruptions) I have permitted a point of order. Kindly sit down. Please sit down. Mr. Desai, please sit down. I have permitted a point of order. Nothing is audible. You are all speaking at the same time. I cannot even hear what you are saying. (Interruptions) You are all speaking at the same time. Please speak one by one. I cannot give my ruling if you are all shouting at the same time. (Interruptions)

SHRI M. M. JACOB: Are you making a statement in Rajya Sabha? That is number one. And would the Prime Minister come forward? These are the things to be sorted out. Before that what is the point in hearing you? (Interruptions)

SHRI S. S. AHLUWALIA: He must apologise. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please sit down. Nothing is audible. Not one word of your objections is audible. Nothing has gone on record. If you speak one by one, and not at a time, it will be audible. The Minister can hear and we can also hear. So, please speak one by one.

श्री सुरेन्द्रजीत सिंह अहलवालिया :
महोदया, सब पार्टी के सदस्यों का अपना अधिकार है और सब पार्टी के सदस्य
... (ब्यवधान)

SHRI T. R. BALU: Madam, is it a point of order?

THE VICE CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have allowed him.

SHRI ATAL BIHARI VAJPAYEE: Madam, what about the point of order raised by Mr. Bhandare? You give a ruling.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have already said, because it was not audible I will look into the records. And if there is anything that goes against the convention or Parliamentary practice, that will be expunged.

SHRI ATAL BIHARI VAJPAYEE: Then don't allow a similar point of order.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have not heard him. I will listen and then say.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदया, वाजपेयी जी कह रहे हैं कि सिमिलर प्वाइंट आफ़ आर्डर अगर हो तो उगे एलजि न करें । मैं वाजपेयी जी का ध्यान आकर्षित करना चाहता हूँ कि इस सदन के जितने भी सदस्य हैं, चाहे वे उम्र में बड़े हों चाहे छोटे हों, चाहे बाले हों या गोरे हों, चाहे ब्राह्मण हों या छूत हों या अछूत हों, सब बराबर हैं । इस मिनिस्टर ने सब मेम्बरों की मोरिलिटि को चैलेंज किया है और जब तक यह माफ़ी नहीं मांगेंगे ... (व्यवधान) ...

श्री दीपेन घोष : मंत्री जी ने मोरिलिटि को चैलेंज नहीं किया है आप अंग्रेजी नहीं समझें हैं । ... (व्यवधान) ...

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदया, यह सरकार, वेल्फ़ेयर पोलिटिक्स करने वाली सरकार मोरिलिटि की बल्यु की बात करती है और इन मिनिस्टर ने मोरिलिटि को चैलेंज किया है । जब तक यह सदन से माफ़ी नहीं मांगेंगे, हम इन्हें सुनने के लिए तैयार नहीं हैं । महोदया, हम इस पर आपकी रुलिंग चाहते हैं ।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have already given a ruling that if the Minister has said anything unparliamentary, I will see that it is taken out of the record.

SHRI S. S. AHLUWALIA: No.

SHRI DIPEN GHOSH: Madam, I am on a point of order. (Interruptions)

SHRI YASHWANT SINHA (Bihar): Madam, I am also on a point of order.

श्री सुरेन्द्र सिंह ठाकुर : : अधिकार-विहीन, अस्त्र-विहीन मंत्री का ... (व्यवधान) खुद का टेलीफ़ोन टेप हो रहा हो तो कितना मोरल अधिकार है इन्हें मंत्री रहने का । ... (व्यवधान) यह बड़ी शर्म की बात है । ... (व्यवधान) ... यह दूसरों के मोरल की बात करते हैं ।

SHRI DIPEN GHOSH: The hon. Member, Shri Bhandare, my colleague, had raised a point of order and you had given a ruling. Thereafter, the hon. Member, Shri Ahluwalia, had raised another point of order and you have given a ruling. I may like your ruling, I may not like your ruling. The ruling may not come to my liking. Yet the ruling of the Chair is a ruling and the Members of this House are bound to go by that ruling. As soon as you gave the ruling I saw four or five Members, including some of the Members who are in the Panel of Vice Chairmen, were challenging the ruling.

SHRI M. M. JACOB: Dipen Ghosh is twisting the issue.

SHRI DIPEN GHOSH: I don't think this should happen. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Please sit down. Nothing is being heard.

डा० रत्नाकर पाण्डेय : इन्होंने सारे सदन का अपमान किया है । ... (व्यवधान) ... जब तक उसके लिए वाणी द्वारा माफ़ी नहीं मांगेंगे तब तक सदन की कार्यवाही चलने नहीं दी जाएगी ... (व्यवधान) ...

SHRI JAGESH DESAI: We do not dispute your ruling at all. We obey your ruling. But what was said was that if it was unparliamentary, only then it is a ruling. The Minister cast aspersions against the Members..

SHRI S. S. AHLUWALIA: ...against the entire party, not against individuals.

SHRI JAGESH DESAI: That is why those words should be withdrawn by the Minister. I would request the Minister, to be largehearted, what he said was not in good taste. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Sinha is on a point of order, please.

SHRI KAMAL MORARKA (Rajasthan): It is a genuine point of order.

SHRI YASHWANT SINHA: Madam, the House has spent nearly two hours discussing a matter which has agitated the hon. Members. Now, from the Government side, the Minister has got up to make a statement.

SHRI M. M. JACOB: Why did the Minister say in the beginning that it is not a statement? .. (Interruptions) ...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let Mr. Sinha make his point of order, please.

SHRI YASHWANT SINHA: In the course of the various speeches which were made in this House and I have been listening to all of them, a lot of harsh things have been said on both sides. Judging from that I do not think that anything which the Minister has said so far is something to which objection could be taken. I abide by your ruling, Madam, that you will look into the record and see if there is anything unparliamentary or against the conventions of this House... (Interruptions) ...

डा. रत्नाकर पाण्डेय : आप क्षम याचना कराइए, ऐसे सदन नहीं चलने दिया जाएगा । मारे सदस्यों का अपमान किया है । ... (व्यवधान) ...

SHRI YASHWANT SINHA: Madam Vice-Chairman, you have said that you will see if there is anything unparliamentary or anything against the conventions of the House about what the Minister has said. Your ruling is final. Mr. Jagesh Desai has said from that side that they will accept your ruling. If the ruling is final, then, the Minister must be allowed to carry on and I must say that if certain hon. Members on the other side insist that the Minister must apologise then, we shall resist it absolutely with all the force at our command. We will never allow this to happen. The Minister must tell them. ... (Interruptions) ...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Kindly hear my ruling. .. (Interruptions) ... Please hear my ruling. Please sit down for a minute... (Interruptions) ...

SOME HON. MEMBERS: No.

SHRI N. K. P. SALVE: Madam, we ourselves conceded the right for a Minister to make a clarificatory statement. But what he has stated unfortunately is something which is very vhighly distressing... (Interruptions) ...

SHRI S. S. AHLUWALIA: The Minister is on his legs. Both cannot speak at a time... (Interruptions)

SHRI N. K. P. SALVE: I am appealing to Mr. Sinha for this one extra reason, well, if he is not conceding this moral right to my party and if he is conceding this right to Dipen Ghosh, then, he had no business to condemn us. Till yesterday, he was with us, a gentleman who was a member of our party... (Interruptions) ... because of this unwarranted and highly derogatory comments against us, we are compelled to walk out. We will walk out.

(At this stage, some hon. Members left the Chamber.)

SHRI K. P. UNNIKRISHNAN: Madam, I regret that they have chosen the undemocratic path of not listening to what I had to say. It is a part of Parliamentary... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I have already called the Minister. I will not allow anybody else.

SHRI K. P. UNNIKRISHNAN: I sympathise with their understanding of parliamentary procedure and norms. Madam, under article 77 of the Constitution, the President allots, on the advice of the Prime Minister, as you are aware, certain specific responsibilities to certain Ministries. Here, all the time they are talking about telephones and telephones happen to be in the Ministry of Communications. Then, I have been told that I should not speak. (*Interruptions*). It is very clear. It is a politically motivated exercise, Vajpayee Ji, which was clearly to drag in the name of the Prime Minister and malign him. I have every right and I should assert my right as long as I am a Minister of this Government to have a hearing on this question. Therefore, what I wanted to say was that it is not a political question. That is why, I said, I welcomed the concern expressed by the hon. Members on all sides. The National Front, who constitute the Government today, had included in their manifesto an amendment to Indian Post Offices Act and Telegraph Act. It was we who opposed along with our friends here those pernicious practices which were sought to be institutionalised through amendments to the Indian Postal Act. We are opposed to all forms of assault on privacy, whether it be tapping or censorship of any kind. I would even go to the extent of saying that I am personally opposed to the censorship of obscenity. The State has business to come in and decide what is obscene and what is not obscene. Therefore, we want a fundamental transformation and we in the National Front Government, in our evaluation, have found, at least as far as my Ministry is concerned, we

have said, both these enactments must be drastically amended and these are in the process of being amended. We are all aware and I must also put it on record the background to this. There was a question that this is an old Act of the 19th century. As we are aware some of these contain certain provisions which were an imperialist legacy with enabling provisions which allowed certain agencies of the State to commit assault on the freedom of individual for political or other reasons. While certain other reasons may still be valid like in our war against economic offenders, in our war against narcotics smugglers and even those who pretend to form themselves into violent groups, para-military organisations threatening secession from the country, we have suggested, even if these need to be done, these can be done through other means under certain specific judicial guarantees because the Law Commission had earlier suggested that some of these provisions should be deleted. While we are in this process of fulfilling our commitment, I am not surprised if suddenly some allegation has come in an article in a magazine. Therefore, we thought it was necessary since it has been publicly mentioned that the facts be ascertained and that is the role of the CBI to enquire into this as an agency to ascertain facts to register a case and ascertain facts from all those concerned. But I just want to say, since a reference has been made to the telephone exchanges in Delhi belonging to the Mahanagar Telephone Nigam, that as far as we are concerned, we have not authorised it nor have we allowed anyone to do any kind of tapping in these premises.

I want to make it perfectly clear and I shall not tolerate... (*Interruptions*)... Please listen. I am saying this on full authority after making an inquiry... (*Interruptions*)... Since an allegation has been made, I want to make it clear and also I am clear. Now, some people were very much agitated because of certain references that I have made—I am sorry, I can-

not withdraw them because the past 15 years' experience is there. Unfortunately, hon. Members are not here. There were imports made of bugging devices for the last 15 years continuously ... (*Interruptions*) ... Are you prepared for an inquiry? Would the former Prime Minister and their leader accept an inquiry of any kind into this, into the import of bugging devices? What use it was made of and under whose authority, legal and otherwise—this has to be explained to the people. Our former Rashtrapati himself had said that bugging devices were planted, as Head of State, as Head of the Republic of India. Now it is too late in the date of express their moral indignation.

SHRI ATAL BIHARI VAJPAYEE: What has been done with those devices?

SHRI K. P. UNNIKRISHNAN: It will have to be found out. Madam, that is why we are trying to dismantle this authority in structure, that is why we want to amend these Acts, the Indian Telegraph Act and the Indian Post Office Act. That is the purpose and that is the aim of this Government which we shall fulfil and we shall take you into confidence. While we are prepared for any kind of discussion, we are not prepared for a discussion just to malign... (*Interruptions*)...

SHRI G. SWAMINATHAN (Tamil Nadu): We are not satisfied with the statement made by the hon. Minister (*Interruptions*)...

SHRI V. GOPALSAMY: The AIADMK Government in Tamil Nadu was doing the same thing. They have no moral right now. These people also have no moral right. They have been doing this. (*Interruptions*) ... They have no moral right ... (*Interruptions*) ... For 13 years they have been doing it.... (*Interruptions*) ... It is they who did this nefarious thing in Tamil Nadu. He has no moral right to speak about this... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI-MATTI JAYANTHI NATARAJAN): The Minister has just concluded. We will now adjourn for lunch till 2-45 P.M.

The House then adjourn for lunch at forty-four minutes past one of the clock.

The House reassembled after lunch at forty-four minutes past two of the clock, the Vice-Chairman [Dr. G. Vijaya Mohan Reddy] in the Chair.

SPECIAL MENTIONS

Restoration of Multi-Party System in Nepal

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Now, we shall take up Special Mentions. Yes, Mr. Sukomal Sen.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Just a Minute, Sir, I will take just one minute.

May I take this opportunity to express not only my personal happiness and satisfaction, but also the happiness and satisfaction of the entire house on the resolution of the political turmoil in Nepal?

SHRI KAPIL VERMA (Uttar Pradesh): I have given notice of a Special Mention on this.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I see, I had asked for it, but I was not allowed, probably because of this.

DR. BAPU KALDATE (Maharashtra): You have to associate yourself with his Special Mention.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: Well, I am very happy that democracy has been restored there and the demand for a multiparty system has been recognised. I only feel sorry that all this could have been done before 200 innocent citizens of Nepal lost their lives.